

Desh, Ethiopia, Ghana, Iran, Kenya and Madagascar.

CONSTRUCTION OF AIRPORT AT PONDICHERRY

68. SHRI THILLAI VILLALAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's consideration to construct an Airport at Pondicherry; and

(b) if so, the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b) The matter is under consideration along with a number of other points for possible inclusion in the Fifth Plan.

GLUT OF UNLIFTED CONTROLLED CLOTH

69. SHRI GANESH LAL MALI: SHRI MONORANJAN ROY:

Will the Minister of COMMERCE be pleased to state;

(a) whether Government's attention has been drawn to the reported glut of unlified controlled cloth with the Cotton mill industry, as reported in the Indian Express of January 12, 1973;

(b) if so, the steps taken by Government to clear the accumulations; and

(c) whether it is a fact that controlled varieties of cloth are still not available to the poor masses, particularly those in the remote rural and hilly areas; if so, the steps taken to streamline production and supply of controlled cloth to the public?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) The quantum of controlled cloth earmarked for being sold through the mills' own retail shops has been increased from 10 per cent to 20 per cent and unlified cloth is allotted to

other States which are willing to accept and lift the same immediately or is allotted to be sold through the mills' own retail shops.

(c) No specific complaints have been received by Government in this behalf.

INTRODUCTION OF NEW MINISTERS

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): Mr. Chairman, Sir, I have great pleasure in introducing to you and, through you, to the House my new colleagues:—

1. Shri Bhola Paswan Shastri, Minister of Works and Housing;

2. Shri K. Raghu Ra-maiah, Minister of Parliamentary Affairs;

3. Shri D. K. Borooah, Minister of Petroleum and Chemicals;

4. Shri L. N. Mishra, Minister of Railways;

5. Shri M. B. Rana, Minister of State in the Ministry of Shipping and Transport;

6. Shri Surendra Pal Singh, Minister of State in the Ministry of External Affairs;

7. Shri Arvind Netam, Deputy Minister in the Ministry of Education and Social Welfare and in the Department of Culture;

8. Shri J. B. Patnaik, Deputy Minister in the Ministry of Defence;

9. Shri Pranab Kumar Mukherjee, Deputy Minister in the Ministry of Industrial Development;

10. Shri Sukhdev Prasad, Deputy Minister in the Ministry of Steel and Mines;

11. Shri Kondajji Basappa, Deputy Minister in the Ministry of Health and Family Planning;

12. Shri G. Venkat Swamy, Deputy Minister in the Ministry of Labour and Rehabilitation;

13. Shri Z. R. Ansari, Deputy Minister in the Ministry of Industrial Development; and

14. Shri Subodh Chandra Hansda, Deputy Minister in the Ministry of Steel and Mines.

PAPERS LAID ON THE TABLE

APPROACH TO THE FIFTH PLAN 1974—79

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the document entitled Approach to the Fifth Plan 1974—79. [Placed in Library. See No. LT-4167/ 73].

THE INTERNATIONAL AIRPORTS AUTHORITY RULES, 1972

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): Sir, on behalf of Dr. (Smt.) Sarojini Mahishi, I beg to lay on the Table, under sub-section (3) of section 366 of the International Airports Authority Act, 1971 a copy (in English and Hindi) of the Ministry of Tourism And Civil Aviation Notification S.O. No. 766(E), dated the 28th December, 1972, publishing the International Airports Authority Rules. 1972. [Placed in Library. See No. LT-4240/73],

I NOTIFICATIONS UNDER THE EX- PORT (QUALITY CONTROL AND INSPECTION) ACT, 1963.

II. THE MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY (AMENDMENT) RULES, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE); Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Foreign Trade, 1941 RS—5.

under sub-section (3) of section IV of the Export (Quality Control and Inspection) Act, 1963:—

(i) Notification S.O. No. 103, dated the 6th January, 1973, publishing the Export (Quality Control Inspection) Amendment Rules, 1973.

(ii) Notification S.O. No. 158, dated the 6th January, 1973, publishing the Export of Rubber Gloves for Electrical Purposes (Inspection) Rules, 1973.

(iii) Notification S.O. No. 160, dated the 13th January, 1973, publishing the Export of Jute Products (Quality Control & Inspection) Amendment Rules, 1973.

(iv) Notification S.O. No. 162, dated the 13th January, 1973, publishing the Export of Gum Karaya (Inspection) Amendment Rules, 1973.

(v) Notification S.O. No. 163, dated the 13th January, 1973, publishing the Export of Steel publishing the Export of Rubber Hot Water Bottles (Inspection) Amendment Rules, 1973.

(vi) Notification S.O. No. 268, dated the 3rd February, 1973, publishing the Export of Rubber Ice Bags (Inspection) Amendment Rules, 1973.

(vii) Notification S.O. No. 269, dated the 3rd February, 1973, publishing the Export of Rubber Amendment, Rules, 1973.

(viii) Notification S.O. No. 270, dated the 3rd February, 1973, publishing the Export of Rubber Belts (Inspection) Amendment Rules, 1973.

(ix) Notification S.O. No. 271, dated the 3rd February, 1973, publishing the Export of Rubber Belting (Inspection) Amendment Rules, 1973.

(x) Notification S.O. No. 272, dated the 3rd February, 1973, publishing the Export of Rubber Gloves (Inspection) Amendment Rules. 1973.